

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. No. 2163/86

Date of Decision: 3.2.93

R.B. KULKARNI

: Applicant.

Mr. J.K. Kaushik

: Counsel for the applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. R.N. Soral

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.B. Mahajan, Administrative Member.

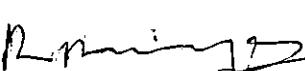
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Applicant, R.B. Kulkarni, filed a civil suit in the court of learned Munsif, North, Kota and prayed that the seniority lists dated 3.8.81 and dated 31.3.83 should not be enforced and no promotion should be given on the basis of the said seniority lists and he should be given the due seniority. Mr. Kaushik accepts this position that the due seniority has been restored to the applicant.

3. In the light of the submission made by Mr. Kaushik, the suit becomes infructuous. If there is any grievance, at any time, of not giving promotion from the date of revision of seniority, he should proceed according to law.

4. The T.A. stands disposed of accordingly.


(B.B. MAHAJAN)
Administrative Member


(D.L. MEHTA)
Vice-Chairman